

कौस्मेटिक्स का सामान, तरह तरह के रंग जो लगाये जाते हैं और जो कि वहां पर इकट्ठा थे उन को भी नुकसान पहुंचा। उस के बाद मिलाप अखबार का एक छोटा दफ्तर था, उस का कुछ रहने का हिस्सा था, थोड़ा उस के भी सामान वगैरह का नुकसान पहुंचा। किसी आदमी को और किसी व्यक्ति को जानी नुकसान नहीं पहुंचा लेकिन माली सम्पत्ति को जो हानि पहुंची है वह लगभग ६० से ७० हजार तक अनुमान की जाती है।

फायर एलार्म जैसे ही मिला उस के बाद फायर ब्रिगड घटनास्थल पर ६ बजे कर ६ मिनट पर पहुंच गया। उसको मीके पर पहुंचने में मुश्किल से ४, ५ मिनट का समय लगा। आग बुझाने में लगभग २ घंटे का समय लगा। सपरिन्टेण्डेंट पुलिस, सब डिवीजनल मजिस्ट्रेट और डिप्टी सपरिन्टेण्डेंट पुलिस ट्रैफिक वगैरह सब वहां फौरन मीके पर पहुंच गये थे और उन्होंने जांच पड़ताल की। वह इसको देखते रहे कि फायर ब्रिगड ठीक तरीके पर काम करता है। ट्रैफिक वगैरह को दूसरी तरफ से उन्होंने रवाना करना शुरू किया ताकि आने जाने वालों को नुकसान न पहुंचे।

श्री बागडी : मैं यह जानना चाहूंगा कि कितनी फायर ब्रिगड्स की मशीनें वहां पर पहुंची थी और क्या यह तथ्य नहीं है कि पानी की किल्लत की वजह से फौरी तौर पर आग पर काबू नहीं पाया गया जिस से कि नुकसान और बढ़ गया ?

श्री लाल बहादुर शास्त्री : हमारी रिपोर्ट तो यह नहीं है लेकिन अखबारों में कुछ इपका जिक्र आया है। मैं ने भी अखबारों में यह खबर देखी है कि पानी की कुछ कमी थी और उसी को देख कर मैंने यह सोचा था कि मैं इसका पता लगाऊंगा कि दरअसल ऐसी शिकायत थी या नहीं।

Shri Shiv Charan Gupta (Delhi Sadar): It has been pointed out in the Press reports that the hose pipes were
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leaking. In this connection, I would draw the attention of the House to the fact that in 1958 a serious fire broke out in Teliwara area and at that time an enquiry was made. Many steps were suggested and two of them were regarding the fire hydrants and about the hose pipes also. I would like to know whether Government propose to make enquiries about those steps which had been taken by the fire service to make their service efficient and why these defects are still there?

Shri Lal Bahadur Shastri: As I said just now, I have also read especially the news which has appeared in the *Statesman* and I think some of the points raised in it are fairly important. I cannot say one way or the other unless I make enquiries from the Delhi Administration. But I do propose to make enquiries and satisfy myself on that point.

12.08 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under subsection (2) of section 3 of the All India Services Act, 1951:—

- (i) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954:—
 - (a) G.S.R. No. 1066, dated the 2nd September, 1961.
 - (b) G.S.R. No. 1091, dated the 9th September, 1961.
 - (c) G.S.R. No. 1233, dated the 7th October, 1961. [Placed in Library, see No. LT-170/62].
- (ii) a copy of the All India Services (Travelling Allowances)

[Shri Datar]

Amendment Rules, 1961, published in Notification No. G.S.R. 1125, dated the 16th September, 1961. [Placed in Library, see No. LT-171/62].

(iii) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954:—

(a) G.S.R. No. 1244, dated the 14th October, 1961.

(b) G.S.R. No. 1246, dated the 14th October, 1961. [Placed in Library, see No. LT-172/62].

(iv) a copy of the Indian Civil Service Provident Fund Amendment Rules, 1961, published in Notification No. G.S.R. 1274, dated the 21st October, 1961. [Placed in Library, see No. LT-173/62].

(v) a copy each of the following Notifications making certain amendments to the Secretary of State's Services (General Provident Fund) Rules, 1943:—

(a) G.S.R. No. 1275, dated the 21st October, 1961.

(b) G.S.R. No. 1276, dated the 21st October, 1961. [Placed in Library, see No. LT-174/62].

NOTIFICATION UNDER FOREIGN EXCHANGE REGULATION ACT

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): On behalf of Shrimati Tarkeshwari Sinha I beg to lay on the Table a copy of the Foreign Exchange Regulation (Third Amendment) Rules, 1962 published in Notification No. G.S.R. 642, dated the 12th May, 1962, under subsection (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [Placed in Library, see No. LT-175/62].

12.09 hrs.

RE: LAYING OF A CERTAIN REPORT ON THE TABLE

Shri Hari Vishnu Kamath (Hoshangabad): May I request you, Mr. Speaker, to give your ruling on a matter which arose during the Question Hour? I could not raise it at that time, because under Rule 50 of the Rules of Procedure and Conduct of Business, no discussion shall be permitted during the Question Hour. The matter was, you were pleased to observe, in the course of an answer by the Minister of Steel and Heavy Industries that the Solveen Report might not be or could not be placed on the Table, that you were not quite competent. I did not quite understand you. Is it that you cannot direct a Minister to place any report on the Table of the House?

Mr. Speaker: I did not mean that. If he wants to have that context, he can come to me, I will call for the records, and then he can explain to me.

Shri Nath Pai (Rajapur): The impression was very clear. We got the impression because you said it was not up to you to direct the Minister to lay on the Table the report we were asking for. We beg to submit to you that this is a public enterprise and we are entitled to demand reports when there is a general impression that that public enterprise is not performing according to expectations. Certainly you can direct the Minister to lay them on the Table.

Mr. Speaker: Whenever such observations are made, they are certainly related to the context and under the circumstances that existed at that moment. I did not give a general direction at that moment that papers cannot be laid on the Table or I could not ask the Government to lay any statement on the Table. That was not